

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 209- IA/748(AHM) 2022
ITEM No 210- IA 929 of 2020
ITEM No 211- IA/476(AHM) 2022
ITEM No 212- IA/89(AHM) 2023
In
CP(IB) 324 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Union Bank of India
V/s
RK Infratel Ltd

.....Applicant

.....Respondent

Order delivered on ..16/03/2023

Coram:

Dr. Madan B Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

| | |
|----------------------------------|--|
| For the Applicant RP | : Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv. |
| For the Respondent | : Ms. Aditi Sharma, Adv. for Mr. Atul Sharma, Adv. for R-22 & 35 |
| | : Mr. Sauryasinh Gohile, Adv. |
| | : Ms. Prutha Bhavsar, Adv. for Ms. Natasha Shah, Adv. for R-4 & 8 |
| | : Mr. Jaimin Dave, Adv. a/w. Ms. Hirva Dave, Adv. for R-34 |
| | : Mr. Harmish Shah, Adv. |
| For the Income Tax Department | : Ms. Pankti Shah, Adv. for Ms. Maithili Mehta, Adv. |

ORDER

IA/748(AHM) 2022

Order dated 14.02.2023 we directed the Suspended Management to file a reply but reply has not been filed. The Suspended Management is directed to file reply within two weeks without fail, by giving copy to the RP.

Matter stands adjourned to 24.04.2023.

IA 929 of 2020 & IA/476(AHM) 2022

Pleadings are complete.

Matter stands adjourned to 24.04.2023.

IA/89(AHM) 2023

Reply is filed and copy is given to the other side. Learned Counsel for the applicant seeks time to rejoinder. Rejoinder to be filed within two weeks.

Matter stands adjourned to 24.04.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. MADAN B GOSAVI
MEMBER (JUDICIAL)**